

(2020) 07 SHI CK 0063
In the High Court Of Himachal Pradesh
Case No : COPCT No. 146 Of 2020

Madhu Sudan Attal

APPELLANT

Vs

Vineet Chaudhary And Others

RESPONDENT

Date of Decision : 22-07-2020

Acts Referred:

Citation : (2020) 07 SHI CK 0063

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Tarun K. Sharma, Somesh Raj, Dinesh Thakur, Sanjeev Sood, Divya Sood

Judgement

Ajay Mohan Goel, J

1. Learned Additional Advocate General submits that the amount in terms of the order passed by erstwhile learned Tribunal dated 21.03.2016 stood paid to the petitioner as far back as on 27.02.2017.

2. Learned Counsel for the petitioner submits that the amount so paid is not in consonance with the letter and spirit of the order passed by learned Tribunal.

3. Be that as it may, as it is matter of record that the amount in terms of the order passed by learned Tribunal stood paid to the petitioner in the year

2017 and as far as the amount being not paid in consonance with letter and spirit of the order is concerned, that issue cannot be gone into by this Court

in a contempt petition and better course open for the petitioner is to file execution petition in this regard. Accordingly, these contempt proceedings are

dropped. Notice discharged, however, with liberty to the petitioner to espouse his grievance, if any, by way of appropriate proceeding in accordance

with law.